

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00450/2018**

**Dated Monday the 2<sup>nd</sup> day of April Two Thousand Eighteen**

**PRESENT**

**HON'BLE SMT. B. BHAMATHI, Member (A)**

D.Marimuthu,  
S/o. Late V. Durairaj,  
CPC Khalasi,  
No. R6, Putlur Village & Taluk,  
Tiruvellore District 602025. ....Applicant

By Advocate M/s. Ratio Legis

Vs

1.Union of India rep by,  
The General Manager,  
Southern Railway,  
Park Town, Chennai 3.  
2.The Assistant Personnel Officer,  
Chennai Division,  
Southern Railway, Chennai 3. ....Respondents

By Advocate Mr. P. Srinivasan

**ORAL ORDER****(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))**

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

*“To call for the service records related to the deceased railway employee and the letter dated 09.06.2006 and representation dated 23.10.2016 and to direct the respondents to consider the applicant for appointment on compassionate grounds in accordance with the Master Circular No. 16 issued by the Railway Board and other mandatory provisions and to pass such other / orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice.”*

2. It is submitted that the applicant who is the son of the deceased Railway employee Shri. V. Durairaj made a representation on 23.10.2016 for compassionate appointment which is still pending for consideration. Learned counsel for the applicant submits that the applicant would be satisfied if the 1<sup>st</sup> respondent is directed to dispose of the representation within a time limit to be stipulated by this Tribunal.
3. Mr. P. Srinivasan takes notice for the respondents.
4. Keeping in view the limited relief sought by the learned counsel for the applicant and without going into the merits of the case, I deem it appropriate to direct the 1<sup>st</sup> respondent to consider the representation of the applicant dt. 23.10.2016 at Annexure A5 in accordance with law and pass a reasoned and speaking order thereon within a period of 12 weeks from the date of receipt of a certified copy of this order.
5. OA is disposed of with the above direction at the admission stage.

**(B. Bhamathi)  
Member(A)  
02.04.2018**

SKSI